

[Sh. V. Sobhanadreeswara Rao] possibility of damage to communal harmony, the police or para military forces should be asked to control the situation immediately without letting it go out of hand, when the repercussions will be very serious and damaging. (*Interruptions.*)

MR. DEPUTY-SPEAKER: Order, order.

SHRI V. SOBHANADREESWARA RAO: In the case of Meerut riots, it is a clear lapse in not posting adequate force in spite of the reports. The Home Minister told that the Government proposed to bring forward a legislation in consultation with all parties to separate religion and politics and to prevent misuse of places of worship by terrorists or rioters or anti-social elements. It is strange that the Minister of State for Home Affairs had stated sometime back in Parliament that there was no proposal to curb the use of religious places for political or other activities. Is the Government fearing that it may lose votes? Is not the nation's interest more important than the party interests? Let the Government clarify its latest stand on this issue.

Sir, the silver lining in the dark sky is, South is relatively free from communal tension. The States of Andhra Pradesh, Karnataka, Tamil Nadu and Kerala have not witnessed such ugly incidents in the last two years.

[*Translation*]

SHRI SULTAN SAHABUDDIN OWAIISI (Hyderabad): Communal riots have taken place in Andhra Pradesh many times.

[*English*]

SHRI V. SOBHANADREESWARA RAO: It was because of you in collusion with Nadendra Bhaskar Rao. (*Interruptions.*)

Our State Government in Andhra Pradesh has taken very strong measures to prevent the build-up of communal tension. It takes into custody all known and suspected anti-social elements, people with bad past history and having connection with clashes earlier. The Government does not spare even the leaders of the political parties who are involved, to prevent this communal tension. We are very happy to say that there are no communal incidents or clashes in the last three years in our State.

It is most unfortunate to observe that the communal riots are on increase in the Congress-I ruled States. This is not to criticise any party but I am only stating the fact so that it can be taken note of in all seriousness and a deeper study can be made into this aspect.

The Government should see that the causes for communal clashes are thoroughly analysed. They may vary from place to place. But it will be highly useful to make such a study so that corrective and preventive steps can be taken, so that these unfortunate incidents which cause untold sufferings to the people, some families losing everything they had and which only strengthen further divide of the society on communal lines do not repeat in future.

17.35 hrs.

MOTION RE. EXPRESSION OF TRUST IN THE JOINT PARLIAMENTARY COMMITTEE TO ENQUIRE EXPEDITIOUSLY INTO PAYMENTS MENTIONED IN THE REPORT OF SWEDISH NATIONAL AUDIT BUREAU

[*English*]

(*Interruptions*)

SHRI BHAGWAT JHA A7AD (Bhagalpur): May I request you to take this

motion of mine, namely:

"That this House, while welcoming the efforts made by the Government of India, in cooperation with the Swedish Government.....

(Interruptions.)

PROF. MADHU DANDAVATE (Rajapur): How can he move on the spur of the moment? *(Interruptions.)*

Sir, yesterday, they said.....*(Interruptions.)*

MR. DEPUTY-SPEAKER: Order, order.

(Interruptions.)

MR. DEPUTY-SPEAKER: Please take your seat. First take your seat.

(Interruptions.)

PROF. MADHU DANDAVATE: Whenever it is convenient, they seek out cooperation but now they do it clandestinely.....*(Interruptions.)*

MR. DEPUTY-SPEAKER: I request all of you to take your seats.

(Interruptions.)

MR. DEPUTY-SPEAKER: Please take your seats. Listen to me.

(Interruptions)

MR. DEPUTY-SPEAKER: I have no objection. We have been discussing the communal situation already. It is for the House to decide.

PROF. MADHU DANDAVATE: Mr. Speaker has allowed the discussion on

communal situation.

SHRI BHAGWAT JHA AZAD: Rule 388 may be suspended.

MR. DEPUTY-SPEAKER: Already this motion is admitted.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Jaipal Reddy, take your seat. Already this motion is in the List.

(Interruptions)

SHRI BHAGWAT JHA AZAD: Rule 388 may be suspended.

PROF. MADHU DANDAVATE: I am rising on a point of order. In the morning when actually I was trying to move an adjournment motion, Mr. Speaker said that adjournment motion cannot be allowed. Then the Parliamentary Affairs Minister got up and said "We are prepared to take up Prof. Madhu Dandavate's resolution which was given yesterday under rule 184." Then Mr. Speaker said "You might agree, but I have to decide."

At that time, Mr. Banatwalla got up and he said that when a motion on a subject like communalism is going to be discussed in this House, I should not intercept that discussion by any other motion. I got up and I said "I am equally concerned about the sensitive issue of communalism and I am prepared to move the motion at any other suitable time." At that time, Mr. Speaker got up and said "Communalism is a cancer in our body politic. It gets the priority." I said "What about corruption?" Mr. Speaker said "Everything comes second. Communalism comes first. It is a cancer in our body politic. I accept it." My point is that when Mr. Speaker has given priority to communalism for discussion, it should not be intercepted by any other mo-

[Prof. Madhu Dandavate]

tion at the fag end of the day. That is my point of order.

SHRI THAMPAN THOMAS (Mavelikara): Please see rule 61.

(Interruptions)

MR. DEPUTY-SPEAKER: Please go to your seat and speak. Not like this. I have not yet given my ruling on Prof. Madhu Dandavate's point of order.

(Interruptions)

SHRI THAMPAN THOMAS (Mavelikara): I will read the Rule. Rule 61 says: "The motion 'that the House do now adjourn' shall be taken up at 16.00 hours or at an earlier hour if the Speaker, after considering the state of business in the House, so directs....."

(Interruptions)

MR. DEPUTY-SPEAKER: No, no. This is not applicable.

(Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar): Sir, I am on a Point of Order.

MR. DEPUTY-SPEAKER: I will call you.

(Interruptions)

SHRI NARAYAN CHOUBEY (Midnapore): When the discussion on Communal situation is going on, there should not be any other-discussion.

(Interruptions)

MR. DEPUTY-SPEAKER: Order please.

(Interruptions)

MR. DEPUTY-SPEAKER: Please listen to the Minister.

PROF. MADHU DANDAVATE (Rajapur): Sir, I am citing the ruling of the Speake

(Interruptions)

PROF. MADHU DANDAVATE: Today, the Speaker has given the ruling. He was in the House. You can just invite the Speaker.

(Interruptions)

MR. DEPUTY-SPEAKER: I was also there at that time.

(Interruptions)

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND THE MINISTER OF
FOOD AND CIVIL SUPPULIES (SHRI
H.K.L. BHAGAT): I listen to you. You also please listen to me, whether you agree or not. In the morning, the matter did come up. I did say that we want to take up the matter immediately today at 4, O' Clock. Prof. Madhu Dandavate raised this point about the discussion under Rule 184. But, at that time, the Speaker said that he had not yet considered the motion by Prof. Madhu Dandavate and he had not yet admitted. Now, his motion has been admitted; Shri Bhagwat Jha Azad's motion has been admitted. But I am surprised, Sir, that they are opposing, Prof. Madhu Dandavate is opposing consideration of his own motion, which he considered most important (Interruptions) You can go on making noise. The whole world knows it. (Interruptions)

I would say that the discussion on communal disturbances will not be over today. It will continue. We will continue it tomorrow also. The House is supreme. It is

the master. It can decide, under the rules. Under rule 388, he has already moved a motion....(Interruptions)... The whole world knows it. Why are you afraid of it.

(Interruptions)

MR. DEPUTY-SPEAKER: Listen to the Minister.

SHRI H.K.L. BHAGAT: You are making noise everyday.

(Interruptions)

PROF. MADHU DANDAVATE: You are blaming the Opposition. You are blaming the Opposition that the Opposition is deliberately smuggling it out.

(Interruptions)

SHRI H.K.L. BHAGAT: They are not prepared to face it. I know it.

(Interruptions)

MR. DEPUTY-SPEAKER: Please listen to him.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa): Why they are in such hurry?

(Interruptions)

MR. DEPUTY-SPEAKER: Now, I want to dispose of the Point of Order raised by Prof. Madhu Dandavate. I will come to you.

(Interruptions)

SHRI H.K.L. BHAGAT: You should challenge the Government when we are taking up your motion....(Interruptions). Don't run away from it.

(Interruptions)

PROF. MADHU DANDAVATE: You please check up from the records whether Mr. Banatwalla has raised a point and whether the Speaker has already given the ruling. I will quote the version of the Speaker when Shri Banatwalla raised his point. He said: "Communalism is the cancer in our body-politic."

That is what he said.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Sobhanadreeswara Rao, I will finish it. I will allow you to raise on the same point of order that has been raised by Prof. Dandavate. I will not allow any new Point of Order.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO (Vijayawada): Sir, I cite the report of the Business Advisory Committee which says: "The discussion on communal disturbances in various parts of the country be taken up on Tuesday, the 18th August 1987 and concluded on the same day." When it is so, at 5.45 p.m. how can be change the procedure.

(Interruptions)

MR. DEPUTY-SPEAKER: The Minister wants to say something. Listen to him.

(Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Mr. Deputy-Speaker, Sir, even originally the programme.....

(Interruptions)

S. BUTA SINGH: Even originally the programme was that, after the debate on Sri

[Sh. S. Buta Singh]
Lanka, we would take up the communal situation; we would continue the discussion and finish it tomorrow; I would reply to the debate tomorrow. In the meantime, this has come. Sir, you can postpone..... (*Interruptions*) We discuss it now and I will reply to the debate on communal situation tomorrow.

(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY:
Why do you want to postpone the discussion on communal situation?

(*Interruptions*)

SHRI SURESH KURUP (Kottayam):
Why are you not controlling the House?

MR. DEPUTY-SPEAKER: If so many Members speak simultaneously, how can I control the House?

SHRI SURESH KURUP: Any Member can get up and speak? What is going on in the House?

MR. DEPUTY-SPEAKER: Why are you getting agitated?

(*Interruptions*)

MR. DEPUTY-SPEAKER: Order, please. Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY: Prof. Dandavate tabled a Motion under rule 184.....

(*Interruptions*)

[*Translation*]

SHRI RAMESHWAR NEEKHRA: Mr. Jaipal Reddy, are you ready to listen to us? All of us have listened to Prof. Dandavate and after that all of you have stood up. (*Interruptions*)

[*English*]

SHRI S. JAIPAL REDDY: I am not to be permitted by the hon. Member. I have already been permitted by the Chair.

[*Translation*]

SHRI RAMESHWAR NEEKHRA: We have listened to you very quietly. Now it should be decided whether they will listen to us or not. Why all of you one standing?

(*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: I am allowing Mr. Jaipal Reddy. The hon. Member will sit down.

(*Interruptions*)

SHRI S. JAIPAL REDDY: Sir, I am not being allowed. I seek your protection. Prof. Madhu Dandavate tabled a Motion yesterday. At that time the Government opposed the Motion. But this morning the Government said that the Motion of..... (*Interruptions*).....

[*Translation*]

SHRI RAMESHWAR NEEKHRA: Prof. Dandavate, we all give you due respect but why do you not listen to us? You always shout. First of all it should be decided(*Interruptions*)

[*English*]

SHRI S. JAIPAL REDDY: I am not being allowed to formulate my point of order.....(*Interruptions*).....

[*Translation*]

SHRI RAMESHWAR NEEKHRA: The

House is not supposed to follow their dictates. When Shri Bhagat will speak, will you listen to him or not? First of all it should be decided.....

(Interruptions)

[English]

SHRI SALEEM I. SHERVANI (Budaun): Equal opportunity should be given to everyone.

SHRI S. JAIPAL REDDY: I have no objection to that.

(Interruptions)

MR. DEPUTY-SPEAKER: I want to run the House, Order, please.

SHRI S. JAIPAL REDDY: Prof. Madhu Dandavate tabled a Motion yesterday under rule 184. At that time the Government did not agree. Today in the morning he tabled only an Adjournment Motion. At that time Mr. H.K.L. Bhagat said that Government would be ready to take up the Motion of Prof. Dandavate at 4 O' Clock. *(Interruptions)* Prof. Dandavate has narrated what happened afterwards. The point here is: Mr. Bhagat said that the Motion of Prof. Dandavate would be taken up at 4 O' Clock.

At that time the motion of Mr. Azad was not there.....

(Interruptions)

SHRI H.K.L. BHAGAT: We want Mr. Madhu Dandavate's motion to be taken up first.

(Interruptions)

SHRI H.K.L. BHAGAT: At that time, the motion was not admitted. Now it is admitted.

(Interruptions)

MR. DEPUTY-SPEAKER: I want to dispose of Mr. Madhu Dandavate's point of order.

(Interruptions)

MR. DEPUTY-SPEAKER: You listen to me.

(Interruptions)

SHRI H.K.L. BHAGAT: Let him begin. If Professor Madhu Dandavate wants to speak, let him begin.

(Interruptions)

MR. DEPUTY-SPEAKER: I want to tell the House that in the morning, the Speaker listened to Mr. Madhu Dandavate's point and Mr. H.K.L. Bhagat also said regarding this matter.....*(Interruptions)* Listen to me. I was also there in the House at that time. He never gave a ruling at that time. He told we can take up the motion on communal disturbances*(Interruptions)* In the meanwhile, the Speaker admitted two motions - one is Shri Madhu Dandavate's motion and the other is Mr. Azad's motion. They are already admitted. Now when the list is there, any member can move for suspension of the rule. If the House feels it can be suspended, it is suspended.

(Interruptions)

MR. DEPUTY-SPEAKER: I will give Mr. Madhu Dandavate the first opportunity.

PROF. MADHU DANDAVATE: Can I seek a clarification? I am not challenging, I am only seeking a clarification.

(Interruptions)

SHRI BHAGWAT JHA AZAD: What Mr. Madhu Dandavate and Jaipal Reddy have said, I don't disagree with that. I agree. The

[Sh. Bhagwat Jha Azad]

Speaker allowed it and, therefore, the motion on communal disturbance was taken up. But it does not mean that during the course of the debate in a day no other motion can be taken up, provided the House agrees. This is not the first time.....

(Interruptions)

DR. DATTA SAMANT: Why should the House say anything? You are playing.**

(Interruptions)

MR. DEPUTY-SPEAKER: The House is supreme. It can decide anything.

(Interruptions)

SHRI BHAGWAT JHA AZAD: This is very unparliamentary on the part of this gentleman to say "I am playing**." I know that he knows only this language. I am not doing anything against parliamentary practice. I am only saying.....

(Interruptions)

MR. DEPUTY-SPEAKER: Any aspersion will not go on record.

SHRI BHAGWAT JHA AZAD: Under the parliamentary rule, any time, during the day, a Member can raise.....(Interruptions) If you are new to the House, try to understand this. Don't use such language for your colleague. Kindly don't do it.

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): My throat does not permit me to shout. May I know what is the difficulty in taking up Mr. Madhu Dandavate's motion or Mr. Azad's motion after completing the debate on com-

munal disturbances? What is the hurry?

(Interruptions)

PROF. MADHU DANDAVATE: I yielded the floor to my friend Mr. Azad and I listened to his observations. In the light of that and in the light of what observations you have made, I want to make one point. As far as my Motion was concerned, today I actually moved an Adjournment Motion. It was not allowed. That makes it very clear that if it was admitted, I was prepared then and there, there is no question about it. But the question arose afterwards when the Hon. Parliamentary Minister got up, and I will correct it because there was a slight mistake in what my colleague has said, he did not say 4 O' clock, he said, 'I am prepared for a discussion under Rule 184 here and now.' I am correcting it. He rightly said that 'As far as I am concerned, we are prepared for a discussion on Mr. Madhu Dandavate's Motion under Rule 184 here and now'.....(Interruptions)..... I am confirming what he has said, why are you angry about it?

But after that please remember-I will give you the sequence, - Banatwallaji got up and said that when a discussion on a sensitive subject is going on, will you obstruct this discussion? I got up and said 'Mr. Speaker, though I have pressed for my Motion, I have no objection in allowing my Motion to be taken up afterwards'. The Speaker said that priority will be given to this because communalism.....(Interruptions).....Check up that Sir.....(Interruptions)..... I entirely agree with Mr. Azad.....(Interruptions).....

MR. DEPUTY-SPEAKER: Mr. Speaker has only expressed his concern, he has never said priority.

PROF. MADHU DANDAVATE: They

** Expunged order by the Chair.

bring the rule and say, let us suspend the agenda and take up discussion on another matter. Rule may permit that, but will the convention allow a new Motion to be taken up at 6 O' clock? I want to ask you. There are certain conventions of the House that at the fag end of the day we don't suspend the agenda which is going on and try to smuggle in certain Motion. That is never done. Please respect the conventions of this House.

(Interruptions)

SHRI H.K.L. BHAGAT: In the meanwhile I move that the time of the House be extended till the discussion is over.

MR. DEPUTY-SPEAKER: Upto 7 O' clock we are sitting, no problem.

(Interruptions)

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I think there is unnecessarily a confusion. Fraying up of temper is not necessary.....*(Interruptions)*.... We all agree that there is tremendous importance to the discussion on the communal situation and therefore when that Motion moved by Shri Ramoowalia was taken up, we have been discussing it. We are eager that we should not end it today, we should continue with it tomorrow, so that during the whole day we can have full discussion on the communal situation.

(Interruptions)

PROF. MADHU DANDAVATE: Throughout the day we were not told that this was coming up.

AN HON. MEMBER: Sir, it is already 6 O' clock.

MR. DEPUTY-SPEAKER: No. Upto 7 O' clock in this week the House is sitting.

SHRI VASANT SATHE: Now what is happening? This Motion is equally important and at least Prof. Madhu Dandavate cannot withdraw from that position. He was willing even to move an Adjournment Motion to discuss that.....*(Interruptions)*

SHRI H.K.L. BHAGAT: In the morning you were taken by surprise when I said that we are prepared to discuss it today itself.....*(Interruptions)*.... Why are you afraid of it now? You make all the noise about this.....*(Interruptions)*.....

PROF. MADHU DANDAVATE: I yielded to the sentiments of my colleague Shri Banatwalla.

(Interruptions)

SHRI VASANT SATHE: If you are so eager, then our agreeing to discuss this subject under Rule 184 should be welcomed by you. We are willing to sit late. We are sitting now late because of the importance of the matter.....*(Interruptions)*....

18.00 hrs.

There is no question of majority and minority. It is the importance of the matter as emphasised by Prof. Dandavate and as supported by all the Opposition. If you support his move then you should welcome a discussion now. That is why the rule is suspended. We are willing to sit late until the entire matter relating to this Bofors affair is discussed thread-bare today.

(Interruptions)

PROF. MADHU DANDAVATE: The rules permit. They can even bring it at 10 O' clock at night. It is permissible but is it advisable?

SHRI VASANT SATHE: Tomorrow we will discuss the communal situation for the

[Sh. Vasant Sathe]
whole day.

S. BUTA SINGH: Sir, look at the publicity they are getting. They want the whole Parliament-Prof. Dandavate and the company - to fly overnight to Stockholm and they are not prepared to sit for two hours.

PROF. MADHU DANDAVATE: Sir, the ruling party and the Opposition cooperate to fix time. That is the convention of the House. Do not break the convention?

(Interruptions)

MR. DEPUTY-SPEAKER: The rule is there. When the Member wants to move I cannot stop him. Mr. Dandavate if you want to move you can move your motion.

(Interruptions)

SHRI VASANT SATHE: Sir, hundreds of telegrams are being sent to the Public Prosecutor of Sweden and they are not willing for a discussion. When the motion has been given by them let them discuss it now. Let them show courage for discussion.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, do not create a bad precedent. It is never decided by vote. The convention is that it is done by understanding between the Opposition and the ruling party. Whenever they wanted to discuss Vice-Presidential election they wanted our cooperation. They will not discuss the time for the agenda but they want to use the brute majority for that. What is this?

(Interruptions)

SHRI C. MADHAV REDDY (Adilabad): Shri Indrajit Gupta raised a very valid point. We have not got the reaction from the Minis-

ter. You let us know what is the hurry? Why they want this motion to be discussed now itself? Let the Minister give the reason.

MR. DEPUTY-SPEAKER: He feels there is hurry. Prof. Dandavate are you moving your motion?

(Interruptions)

PROF. MADHU DANDAVATE: I once again appeal to you as a mover of the motion....

S. BUTA SINGH: Sir, no appeal. Let the motion be put to the House. *(Interruptions)* They are doing it for publicity.

PROF. MADHU DANDAVATE: I cannot be dictated by the Minister. Only you can give me the ruling.

(Interruptions)

SHRI S. JAIPAL REDDY: Who are you to dictate to us?

S. BUTA SINGH: It is a publicity stunt and nothing else.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, I appeal to you. I do not need the permission of the Minister.

(Interruptions)

MR. DEPUTY-SPEAKER: I want all of you to take your seats.

SHRI G.M. BANATWALLA (Ponnani): Sir,

PROF. MADHU DANDAVATE: Sir, he has to make some submission. Let him first make it.

MR. DEPUTY-SPEAKER: No, no. I have called you. I will be calling you, Mr. Banatwalla.

SHRI G.M. BANATWALLA: Mr. Deputy Speaker, why don't you listen to us. After a long time-after several attempts-we got this opportunity to discuss the communal situation today. Now when we are in the midst of discussion, it is being scuttled over there. You must listen to me and continue this discussion.

SHRI INDRAJIT GUPTA: Why do you want to scuttle this discussion on communalism?

(Interruptions)

MR. DEPUTY-SPEAKER: Under Rule 25, I am telling.....

SHRI G.M. BANATWALLA: What happened to the discussion on communal situation?

MR. DEPUTY-SPEAKER: You can discuss it tomorrow. There are so many instances like that. We allow so many discussions which are stopped and then continue them afterwards. So many discussions; not this motion alone. There are so many motions which we have suspended and afterwards we have taken up the next day. We are going to take it up tomorrow this also.

(Interruptions)

MR. DEPUTY-SPEAKER: Even the Minister is going to reply tomorrow only, not today.

(Interruptions)

MR. DEPUTY-SPEAKER: Please listen to me. The Home Minister has already informed that he will reply only tomorrow and

not today. The debate is not concluding today. So, tomorrow when he replies, you can have further discussion. What is there?

(Interruptions)

PROF. MADHU DANDAVATE: Sir, I have to make one appeal to you. I want to appeal to your fairness and simply ask a question that when you are asking us to start the discussion at 6 O' clock, when 15-20 minutes before that if you circulate to us the agenda.....

(Interruptions)

SHRI VASANT SATHÉ: You can start it here and now.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, do I need the permission of the Minister to speak or your permission?

(Interruptions)

SHRI BASUDEB ACHARIA: It is a bad precedent.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, I just want to make one appeal to you. Sir, there have been certain conventions of this House. You point out to me in the history of the Parliament any important item taken up at the fag-end of the day at 6 O' clock with the notice circulated 15 minutes before that. Show me a single instance. There are certain conventions of this House.

SHRI H.K.L. BHAGAT: These are all excuses.

PROF. MADHU DANDAVATE: You say that I can move the motion. But 15 minutes prior to that you give the cyclostyled

[Prof. Madhu Dandavate]

agenda that the motion should be moved!

(Interruptions)

PROF. MADHU DANDAVATE: I want to ask a question. I want to appeal to you fairness: Is it in accordance with the conventions of this House?

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Dandavate's and Mr. Azad's motions are admitted by the Speaker. If you feel it is a very important one, you can move it. If Mr. Azad feels it is an important one, he can move it. It is left to them.

(Interruptions)

SOME HON. MEMBERS: Tomorrow, tomorrow.

SHRI S. JAIPAL REDDY: Not today.

(Interruptions)

SHRISAIFUDDIN CHOWDHARY: You have told us what transpired between the hon. Member and the hon. Speaker. But can I seek a clarification as to what is the hurry to move it now? Why not tomorrow?

(Interruptions)

SHRI H.K.L. BHAGAT: He himself wanted it immediately.

(Interruptions)

MR. DEPUTY-SPEAKER: I would first take up Prof. Madhu Dandavate's motion and then ask Shri Azad to move his motion. If the House feels, we can sit the whole night. There are so many instances where the House sat till three O' clock early mornina.

(Interruptions)

SHRI INDRAJIT GUPTA: Will you permit Prof. Madhu Dandavate, if he wants - I do not know - to move his motion now and the discussion to be taken up tomorrow?

(Interruptions)

PROF. MADHU DANDAVATE: When it is convenient, you seek our cooperation and whenever it is inconvenient, you do not. Only yesterday, you wanted our cooperation for Vice-President's election and today you are not prepared to cooperate in the matter of this discussion. It is most disgusting. You want cooperation only for Vice-President's elections and not for agenda.

SHRI H.K.L. BHAGAT: You are writing to the foreign nationals and foreign Government directly and you say, there is no hurry. What do you mean?

(Interruptions)

PROF. MADHU DANDAVATE: If this is the way, let them not seek the Opposition cooperation. Only yesterday, they were seeking our cooperation. Today they want to hurry it up.

(Interruptions)

MR. DEPUTY-SPEAKER: Now, I ask Prof. Madhu Dandavate to move his motion if he wants to move.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, I have made an appeal to the treasury benches as well as to you. Whenever they want they seek our cooperation and just on the adjustment of agenda they want confrontation. Is that their attitude?

S. BUTA SINGH: Let us proceed now

and give importance to this issue. We can have discussion on communal disturbances tomorrow.

(Interruptions)

SHRI S. JAIPAL REDDY: Sir, I would like to know whether the time of the House is extended?

MR. DEPUTY-SPEAKER: Yesterday I announced in the House that for the whole week the House will sit up to 7 O' clock.

(Interruptions)

THE MINISTER OF DEFENCE (SHRI K.C. PANT): Sir, I have been listening very quietly to the comments of my hon. friends. But they must realise one thing that this is not something which we have started from this side of the House. 100 M. Ps. have written letters to the Swedish Government which we read about in the newspapers. The Government is always accused of not coming before the House.

(Interruptions)

SHRI S. JAIPAL REDDY: Sir, why did the wisdom dawn at 5.45 p.m.?

(Interruptions)

SHRI K.C. PANT: It is right that the Government should be asked to come before Parliament when Parliament is in Session. Now 110 Members of Parliament, the Press also say that they went before the Swedish Embassy. I am not going into the rights and wrongs of this matter, but if you think it is important enough to tell the whole world, to demonstrate, but not important enough to discuss in the House.....

SHRI S. JAIPAL REDDY: Who said this?

SHRI K.C. PANT: If you consider that this is urgent enough...

SHRI THAMPAN THOMAS: We do not want an eye-wash. We want to discuss it with all seriousness.

SHRI K.C. PANT: It is you who have underlined the urgency of the matter, not us by sending the letter and by going to the Swedish Government. You consider it as an urgent matter.

(Interruptions)

SHRI K.C. PANT: If it is urgent from your point of view, is it not urgent from the country's point of view? Should they not give their point of view? Should our point of view be not considered? Is it right to go for discussion on such a subject, that is my appeal?

(Interruptions)

PROF. MADHU DANDAVATE: Sir, I want to know from Mr. K.C. Pant - I listened to him very carefully - through you I would like to ask him, whether in the life of our Parliament important matters were taken at the fag end of the day? You give me a single instance. I will accept it.

(Interruptions)

S. BUTA SINGH: Sir, the House will recall that when Prof. Dandavate raised the matter in the day, i.e. soon after the Question Hour, the Minister of Parliamentary Affairs immediately responded and then the Speaker said, that first he has to admit it. The moment the Speaker admitted it we have come before the House. We did not lose a single minute and we immediately came before the House. Prof. Dandavate and his associates want the whole Parliament to be flown to Stockholm overnight but they are not prepared to spare a few hours and have the matter discussed in the highest forum of

[Sh. S. Buta Singh]
this country. They want to make a mockery
of this Parliament.

(Interruptions)

SHRI BASUDEB ACHARIA: I want to
know whether any time was fixed.

PROF. MADHU DANAVATE: The
Speaker did not fix the time. He is misleading
the House.....*(Interruptions)*

S. BUTA SINGH: My appeal to them is
this. If they are serious, let us have the
discussion. Let us sit overnight and discuss
the matter. Let the country know that we are
serious about it.

PROF. MADHU DANAVATE: Many
members of Parliament want to participate in
this debate. If only they know that the issue
is going to be taken up at 6 O' clock, they
would have attended the discussion. It is
very necessary that they must have previous
notice. Just 15 minutes' notice for such a
discussion. Does it appeal to your sense of
fairness?

(Interruptions)

MR. DEPUTY-SPEAKER: I am very
clear. Once it is admitted, you can take it up
anytime. That is all I can say. Every member
has a right to move for the suspension of a
debate and for taking any other issue. The
House has to decide it and that is all I have
to say. Once again, I want to say so. Whether
it is the fag end or not, is not my concern. If
you feel that it is urgent, you can move it. I
allow you. That is all.

PROF. MADHU DANAVATE: Was
there any occasion, when an important
matter was put up for discussion at such an
hour? You please tell us.

(Interruptions)

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL PUBLIC
GRIEVANCES AND PENSIONS AND MIN-
ISTER OF STATE IN THE MINISTRY OF
HOME AFFAIRS (SHRI P. CHIDAMBA-
RAM): Give them a final chance to move
their motion.

(Interruptions)

SHRI BALWANT SINGH RAMOOW-
ALIA: Sir, my point is that I initiated the
debate on communal situation. I am really
pained to see the miserable situation of my
motion.

MR. DEPUTY-SPEAKER: Do not
worry! We can take it up tomorrow.

(Interruptions)

PROF. MADHU DANAVATE: You
please see for yourself. Do not utilise the
majority in the House to drown the
Opposition's voice. Shri Somnath Chatter-
jee wanted to participate; Shri Unnikrishnan
wanted participate; many members wanted
to participate. They have no notice that this
is coming up. I appeal to your sense of
fairness. Please do not destroy the conven-
tions and traditions of this House.

S. BUTA SINGH: In view of the sense of
importance and urgency of this issue, I
appeal to the Opposition leaders to sit with
us and discuss this most important issue.
And let this House take a decision about it.

SHRI THAMPAN THOMAS: If you want
a meaningful discussion, it should not be
taken up today. If they seriously want to have
a discussion and not an eye-wash, time
should be fixed first and discussion should
take place later, and not
now....*(Interruptions)*

MR. DEPUTY-SPEAKER: I do not want
to waste time unnecessarily. I tell you, I have

heard enough.....(*Interruptions*)

Prof. Madhu Dandavate, I am giving you permission. If you want to move you motion, you can do so.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Mr. Sobhanadreeswara Rao, are you moving your motion?

SHRI V. SOBHANADREESWARA RAO: I can move it tomorrow. Why can't we have this discussion tomorrow?

(*Interruptions*)

MR. DEPUTY-SPEAKER: What are you doing?

(*Interruptions*)

MR. DEPUTY-SPEAKER: Mr. Azad, you may move your motion.

SHRI BHAGWAT JHA AZAD: Mr. Deputy Speaker Sir.....(*Interruptions*)

SHRI S. JAIPAL REDDY: It is most deplorable ! It never happened in the history of our Parliament! (*Interruptions*)

MR. DEPUTY-SPEAKER: Even if you continue to sit there, the House will go on. Mr. Bhagwat Jha Azad, are you moving the motion Sir?

SHRI BHAGWAT JHA AZAD: I beg to move:

"That this House, while welcoming the efforts made by the Government of India, in Cooperation with the Swedish Government, to ascertain the facts relating to the payments mentioned in the report of the Swedish National Audit Bureau, trusts that the Joint

Parliamentary Committee will go into the matter expeditiously."

(*Interruptions*)

SHRI BHAGWAT JHA AZAD: Sir, I would like to say that this is the most undemocratic Opposition, I have ever seen in the Parliament. (*Interruptions*) At the outset, I want to say that we from this side want to know the whole truth as to who has taken the money.....

(*Interruptions*)

MR. DEPUTY-SPEAKER: They have come and sat in the well. I am very sorry for that. Even if they continue to sit here, the House will go on. We will carry on the business.

(*Interruptions*)

SHRI NARAYAN CHOUBEY: Don't lose your temper, Sir.

(*Interruptions*)

SHRI S. JAIPAL REDDY: This is the most undemocratic way of functioning.

(*Interruptions*)

MR. DEPUTY SPEAKER: The question is:

"That this House, while welcoming the efforts made by the Government of India, in cooperation with the Swedish Government, to ascertain the facts relating to the payments mentioned in the report of the Swedish National Audit Bureau, trusts that the Joint Parliamentary Committee will go into the matter expeditiously."

The motion was adopted.